

ITEM NO.54

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 1410/2023

MAHUA MOITRA

Petitioner(s)

VERSUS

LOK SABHA SECRETARIAT & ORS.

Respondent(s)

(IA No. 259473/2023 - GRANT OF INTERIM RELIEF and IA No. 261218/2023 - INTERVENTION/IMPLEADMENT)

Date : 03-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Shadan Farasat, AOR
Mr. Amit Bhandari, Adv.
Mr. Aman Sharma, Adv.
Mr. Gautam Bhatia, Adv.
Mr. Prateek Chadha, Adv.
Mr. Talha Abdul Rahman, Adv.
Ms. Natasha Maheshwari, Adv.
Ms. Hrishika Jain, Adv.
Mr. Sreekar Aechuri, Adv.
Mr. Harshit Anand, Adv.
Mr. Aman Naqvi, Adv.
Ms. Mreganka Kukreja, Adv.
Mr. Abhishek Babbar, Adv.

For Respondent(s)

Mr. Tushar Mehta, SG

Mr. Maninder Singh, Sr. Adv.
Mr. Rishi K. Awasthi, Adv.
Mr. Abhimanyu Bhandari, Adv.
Mr. Piyush Vatsa, Adv.
Mr. Prashant Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

During the course of hearing, a number of issues and contentions have been raised. We would not like to comment on the issues/contentions at this stage.

One of the issues which arises is with regard to the jurisdiction of courts and the power of judicial review.

Learned Senior Advocate appearing for the petitioner has relied upon the decision of this Court in *Raja Ram Pal v. Hon'ble Speaker, Lok Sabha and Others*¹.

Learned Solicitor General has entered appearance on behalf of respondent no. 1 - Secretary General, Lok Sabha Secretariat.

Respondent no. 1 may file the reply/counter affidavit within a period of three weeks from today. Rejoinder affidavit, if any, will be filed within three weeks after service of the reply/counter affidavit.

Re-list in the week commencing 11.03.2024.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

¹ (2007) 3 SCC 184